

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3750
ANSWERED ON:23.12.2004
POLICY FOR UTILISATION OF PROPERTY OF AAI
Chouhan Shri Shivraj Singh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the policy of Airport Authority of India to provide the use of its property (Hanger, Land, etc.) to the Government for official purposes;
- (b) the procedure of assessment of rent for the Barrack and Hanger of Airport Authority of India and whether there is any difficulty in granting permission for their free of cost use for non-commercial activities;
- (c) if so, whether the Government of Madhya Pradesh has sent any proposal requesting to waive the rent of Condemned Barracks and Hanger of Directorate of Aviation; and
- (d) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE(INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) :- Land for hangar is allotted subject to availability on first come first serve basis to various agencies giving priority to scheduled operators, other operators and approved maintenance agencies including new agencies.
- (b) :- Based on construction cost and other infrastructure facilities to be provided/associated with such hangar and barracks, rent is fixed and is revised periodically. As per AAI Act, AAI has to act on commercial principle. Moreover as per Government Granting Code any facility/service has to be charged upon. Therefore there is difficulty in granting permission for providing these facilities free of cost.
- (c) and (d) :- Yes, Sir. The State Government of Madhya Pradesh has sent a proposal for waiving of hangar charges for aircraft and glider at Bhopal and Indore airports. The matter is being processed.